

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 204**  
**CP-101/2023**

**IN THE MATTER OF:**

**Puja Khaneja**

... **Applicant/Petitioner**

**Versus**

**Citi Collections India Pvt. Ltd.**

... **Respondent**

**Under Section: 241 (1) & 242 (4)**

**Order delivered on 10.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the Respondent No. 4 submitted that the Ld. Counsel for the Respondent No. 1 has submitted a letter for adjournment. Ld. Counsel for the Petitioner also conceded the request for adjournment. As the Ld. Counsels for the parties jointly prayed for adjournment, the hearing is deferred to 23.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**